

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:739
ANSWERED ON:10.12.2013
INQUIRY FOR MPLAD FUND
Bishnoi Shri Kuldeep

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether any request has been received for institution of an inquiry for release of MPLAD Funds to Hisar Parliamentary Constituency;
- (b) if so, the details thereof and the action taken by the Government thereon;
- (c) the reasons for release of funds less than Rs. 5 crores to the Hisar Parliamentary Constituency; and
- (d) the steps taken by the Government to ensure release of rest of MPLAD funds to Hisar Parliamentary Constituency as per entitlement and the action taken by the Government to avoid such instances in future ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (d) Hon'ble Member of Parliament, Shri Kuldeep Bishnoi, representing Hisar Lok Sabha constituency, vide letter dated 29th October 2013 has mentioned that the release of funds under Member of Parliament Local Area Development Scheme (MPLADS) to his constituency is being delayed at the District level as well as at the level of the Union Government.

As on 05.12.2013, the 2nd instalment for Hisar Lok Sabha constituency for 2012-13 has been released. The 1st instalment for 2013-14 is pending release due to non-submission of provisional Utilisation Certificate of 80% expenditure of the 1st instalment of 2012-13, which is a mandatory requirement under the Guidelines of MPLADS. The District Authority has been requested to expedite the same. The last reminder was issued on 29.11.2013.

Release of funds under the MPLADS is governed by Para 4.3 of the Guidelines. As soon as the requisite documents and certifications are received, the funds are released. Under Para 4.4 of the Guidelines, the MPLADS funds are non-lapsable, both at the end of the Union Government and at the end of the District Authority. As per Para 2.6 and Para 3.7 of the Guidelines, an MP can recommend works upto his annual entitlement during the financial year and the District Authority can sanction works as per the recommendation of the MP upto his full entitlement.